CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40700 of 2013

(Arising out of Order-in-Appeal No.92/2012-ST dt.28.12.2012 passed by Commissioner of Central Excise (Appeals), Salem]

Sri Andavar Workshop, **Appellant**
Door No.300,
Uthukuli Road
Kunnathur – 638 103.

VERSUS

The Commissioner of Customs,
Central Excise and Service Tax **Respondent**
1, Foulk's Compound,
Anai Medu
Salem – 1.

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Ms.Sridevi.T, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING :20.11.2019
DATE OF DECISION :20.11.2019

FINAL ORDER No.41500/2019

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal is dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(P.ANJANI KUMAR)
Member (Technical)

vsr/Rkp